

National Company Law Tribunal

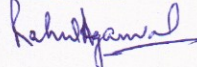
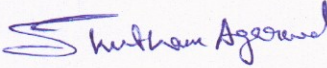
Allahabad Bench

CP NO.94(ALD)/2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2017

NAME OF THE COMPANY: Jubilant Clinsys Ltd

SECTION OF THE COMPANIES ACT: U/S 66 of Companies Act,2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	RAHUL AGARWAL	ADVOCATE	APPLICANT COMPANY	
2.	SHUBHAM AGARWAL	ADVOCATE	APPLICANT COMPANY	

Order dated 16.02.2017

CP No.94(ALD)/2016 Jubilant Clinsys Ltd

Mr. Rahul Agarwal Company Petitioner. He files supplementary affidavit pursuant to a direction of this Tribunal by furnishing detail particular of the cash/ financial position available with the petitioner company in order to satisfy the statutory liabilities and other demands that may arise due to reduction in the share capital, it is permitted by this Court. The affidavit filed by the petitioner appears to be in order hence it is taken on record for the purpose of consideration.

The applicant further files another application for recalling of certain observation made by this Bench in its previous order dated 19.01.2017 the application is taken on record for hearing purpose and for consideration by this Tribunal. Meanwhile the registry is directed to issue notice to the Central Government through appropriate office as per rule. The petitioner is also directed to issue statutory notice to the office of the Central Government for filing its report/comments on statutory notice after availing the minimum prescribed periods for filing report. Meanwhile the case is also fixed for hearing on recall application move by the applicant a copy of this application be also be forwarded to the concerned parties the matter be listed on 23rd March,2017.


SH. H.P. CHATURVEDI (Judicial Member)

Dated 16.02.2017